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CENTRAL ADMINISTRATIVAE TRIBUNAL, PRINCIPAL BENCH

C.P. No.117 of 1996 In
O.A. No. 1204 of 1991

New Delhi this the 1st day of August, 1996

**HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN(J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)**

Shri Kanwar Singh
ASI No.2554/Sec.,
Main Security Line,
(P.M. Cell),
New Delhi.

..Petitioner

By Advocate Ms. Sumeet Kaur

Versus

Shri Nikhil Kumar
Commissioner of Police,
Police Headquarters,
I.P. Estate,
New Delhi-110 002.

..Respondents

Shri Ram Niwas, Sub Inspector on behalf of the respondents.

ORDER (ORAL)

Hon'ble Mr. A.V. Haridasan, Vice-Chairman(j)

This Contempt Petition arises out of the order passed in O.A. No. 1204 of 1991 on 10th of October, 1995. The following directions were given in the order:-

"4. In the result the application is allowed in part. The respondents are directed to issue order confirming the applicant as Constable with effect from 15.2.1976 and thereafter adjust his seniority and fix his pay in the respective

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ranks accordingly. The refixation of pay, if any, on the basis of the above direction shall be notional and the actual monetary benefits will be given to him only from the date of filing of this application. The above direction shall be complied with within a period of two months from the date of communication of a copy of this order."

The respondents on receipt of notice, have filed a reply affidavit stating that all these directions have been complied with in letter and spirit and they have annexed the orders (Annexure A, B and C), which shows the compliance. The respondents have also expressed apology for the short delay in complying with the order of the Tribunal. We find that the respondents have substantially complied with the directions contained in the order. If any further grievance of the applicant with regard to his placement in the seniority list and fixation of pay etc. ^{still survives} that is not a reason for taking action under the Contempt of Courts Act, 1971. Needless to say that regarding such grievance, it is open to the petitioner to take it up with the department in accordance with law, if so advised. Contempt Petition is dismissed. Notice issued to the respondent is discharged.


(K. MUTHUKUMAR)
MEMBER (A)


(A.V. HARIDASAN)
VICE CHAIRMAN (J)

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